



2026:DHC:7711



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010226102026

+ **ARB. A. (COMM.) 43/2026, I.A. 14054/2026, I.A. 14055/2026, I.A. 16999/2026 & I.A. 17054/2026**

KAMAL GUPTA AND ORS

.....Petitioners

Through: Mr. Prashant Mehta, Sr. Adv.
with Mr. Kartik Malhotra, Mr.
Siddhant Nath, Ms. Shreya
Mansi James and Mr.
Mohammed Humanyun
Abdulla, Advs.

versus

PAWAN GUPTA AND ORS

.....Respondents

Through: Ms. Malvika Trivedi, Sr.
Advocate with Mr. Karan
Khanna, Mr. Harshit Khanduja,
Ms. Simran Mulchandani, Ms.
Divya Narayan, Mr. Vishal
Sharma, Ms. Sujal Gupta and
Mr. Vasu Pandit, Advocates for
R-1 and 2.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

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09.09.2026

1. At the outset, learned Counsel for the Petitioners seeks leave to withdraw the present petition with liberty to raise all the pleas before the learned Arbitrator.

2. Liberty, as sought, is granted.



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3. Further, it is needless to state that the findings given in the impugned order dated 06.03.2026 are *prima facie* in nature and does not amount to a final adjudication of any issue pending before the learned Arbitrator.
4. The learned Arbitrator is also requested to expedite the hearing of the proceedings pending before the learned Tribunal.
5. The petition is dismissed as withdrawn with the aforesaid liberty.
6. Pending applications, if any, stand disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 9, 2026/pa